

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

I.A.(IB)No.976/KB/2020
In
CP(IB)No.862/KB/2019

Present: 1. Hon'ble Member(J), Shri M.B. Gosavi
2. Hon'ble Member (T), Shri H.C. Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd NOVEMBER, 2020, 10:30 A.M

Name of the Company	Dychem International Pvt. Ltd. Vs. Abhinandan Dyeing Pvt. Ltd.		
Under Section	12A/9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel appeared through video conference:

1. Mr. Rahul Parasrampur, Pr. CS] For the IRP
2. Ms. Rachana Jhunjunwala, Pr. CS]
3. Mr. Sanjeev Jhunjunwala, IRP] Self

1. Mr. Akash Sharma, Advocate] For the Operational Creditor
1. Ms. Shreeradha Ghosh, Advocate] For the Corporate Debtor

ORDER

1. Ld. Pr. CS along with the RP appeared. Ld. Counsel for the Operational Creditor appeared. Ld. Counsel for the Corporate Debtor appeared.
2. Ld. Pr. CS for the RP submits that the IA(IB) No. 976/KB/2020 has been filed u/s. 12A of the Code for withdrawal of the CP as the matter has been settled between the parties vide Settlement Agreement dated 12/03/2020, before the formation of the CoC u/s. 21 of the Code.
3. Ld. Counsel for the Operational Creditor submits that the Operational Creditor has no objection regarding withdrawal of the CP as the matter has been amicably settled between the parties vide Settlement Agreement dated 12/03/2020.
4. Since the matter has been settled between the parties out of the Tribunal, we are allowing the application with direction upon the Corporate Debtor to pay all pending fees and resolution

costs, if any, to IRP. Since the IA is allowed, CP is disposed of as withdrawn. IA is also disposed of accordingly.

5. The Registry is directed to send e-mail copy of the order forthwith to all the parties inclusive of the Counsel.

(Harish Chander Suri)
Member (Technical)

(Madan B. Gosavi)
Member (Judicial)